

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH 127
AT HYDERABAD

OA. 315/1999

dt, 30-5-2000

Between

S. Chandrasekhar

: Applicant

and

1. Sr. Supdt. of Post Office
Hyderabad City Division
Hyderabad

2. Director of Post Offices
Hyderabad City Division
Hyderabad

: Respondents

Counsel for the applicant

: N. Saida Rao
Advocate

Counsel for the respondents

: J.R. Gopal Rao
CGSC

Ceram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. R. Rangarajan, Member (Admn.)

OA. 315/99

at. 30-5-2000

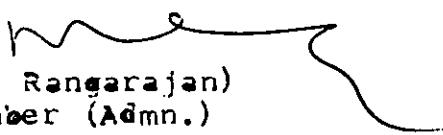
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Order

Oral order (per Hon. Mr. Justice D.H. Nasir, Vice Chairman)

The learned counsel Mr. N. Saide Rae for the applicant is not present. Yesterday also when the matter came up for hearing ~~it was found~~ ^{it} neither the applicant nor his counsel was present. Therefore the matter was directed to be posted today. However, even today neither the applicant nor his counsel is present in the court.

Hence, the OA is dismissed for default. No costs.


(R. Rangarajan)
Member (Admn.)


(D.H. Nasir)
Vice Chairman

Dated : 30th May, 2000
Dictated in Open Court

May
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